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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 5790/2022 & CM APPL. 17301/2022(Stay), CM APPL. 17302/2022

M. NAGESWARA RAO

..... Petitioner

Through:

versus

UNION OF INDIA & ANR.

..... Respondents

Through:

Mr. Arnav Kumar, CGSC with Mr. Suprateek Neogi, Mr. Harshil

Manchanda, Advs. for R-1.

Mr. Dayan Krishnan, Sr. Adv. with Mr. Saransh Jain and Ms. Shloka N. Mr. Ankit Agarwa, Mr. Shaurya Rai and Mr. Sanjeevi Seshadri, Advs. for

R-2.

CORAM:

HON'BLE MR. JUSTICE YASHWANT VARMA

ORDER 07.04.2022

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The Court notes that the grievance which is addressed on the present petition is with respect to dual "blue ticks" not appearing against the Twitter handle of the petitioner. From the communication of 22 March 2022, the Court notes that the respondent private entity has apprised the petitioner that his account could not be verified since he had failed to confirm his email and phone number. That communication also left it opens to the petitioner to reapply for verification.

The Court notes that the private respondent takes a preliminary objection to the maintainability of the writ petition itself with learned Senior Counsel contending that it would not be amenable to the jurisdiction of the Court as conferred under Article 226 of the Constitution.



However and notwithstanding the above, bearing in mind the nature of the disclosure which has been made by the respondent No.2 in the present case and the limited nature of the controversy which stands raised, this petition shall stand disposed of with liberty to the petitioner to reapply for verification in terms as indicated by the private respondent.

The Court further provides that it shall be open to the petitioner to pursue appropriate remedies as may be available in law in case it face any adverse decision made by the private respondent.

The Court notes that it has not ruled on the preliminary objection and has refrained from doing so in this petition particularly bearing in mind the limited nature of the controversy which has fallen for consideration. All contentions of respective parties on merits are kept open.

Pending applications also stand disposed of.

YASHWANT VARMA, J.

APRIL 7, 2022/*neha*

